

CENTRAL ADMINISTRATIVE TRIBUNAL

JAMMU BENCH, JAMMU

Hearing through video conferencing

T.A.62/5401/2020 (SWP.No.2773/2015)

This the 27th day of November, 2020



**HON'BLE MR. JUSTICE L. NARASIMHA REDDY, CHAIRMAN
HON'BLE MR. A.K. BISHNOI, MEMBER (A)**

Muneeb Ahmad, Aged about 58 years, S/o Sheikh Khazir
Mohammad R/o Dalkawpora, Rainawari

.....Applicant

(Advocate: Mr. Salih Pirzada)

Versus

1. State of Jammu & Kashmir, Through Commissioner Secretary to Government, Power Development Department, Civil Secretariat, Srinagar/Jammu
2. Shri Dheeraj Gupta, Commissioner Secretary to Government, Power Development Department, Civil Secretariat, Srinagar/Jammu.

.....Respondents

(Advocate:- Mr. Sudesh Magotra, Deputy Advocate General)

ORDER**[ORAL]**

Justice L. Narasimha Reddy, Chairman: -

The applicant is working as an Engineer in the Power Development Corporation of Jammu & Kashmir. Through an order dated 16.12.2015, the Commissioner/Secretary of Power Development Corporation, transferred 10 Engineers from one place to another. The applicant was transferred from one establishment at Srinagar to another, at the same place. His grievance was that he would be displaced from departmental service and shifted to the service of corporation on account of the transfer. Challenging the same, he filed SWP.No.2773 of 2015 before the Hon'ble High Court of Jammu & Kashmir. No interim order was passed by the Hon'ble High Court.

2. The Writ Petition has since been transferred to this Tribunal on account of reorganization of State of Jammu and Kashmir and renumbered as T.A. No. 62/5401/2020.

3. Today, we heard Mr. Salih Pirzada, learned counsel for the applicant and Mr. Sudesh Magotra, learned Deputy Advocate General, for the respondents.

4. The order of transfer was passed way back on 16.12.2015. There was no interim order in favour of the applicant. By any standard, the TA has become infructuous, since the order of transfer operated without any hindrance. Nothing remains to be decided at this stage.

5. The TA is accordingly dismissed as infructuous. There shall be no order as to costs.

**(A.K. BISHNOI)
MEMBER (A)**

**(JUSTICE L. NARASIMHA REDDY)
CHAIRMAN**

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